

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-213**  
IB-3370(ND)/2019

**IN THE MATTER OF:**

Noric Shipping North America Inc.

Vs.

Sharda Ma Enterprises Pvt Ltd.

....APPLICANT

....RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 18.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SUMITA PURKAYASTHA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

:Mr. Aman Nandrajog, Ms. Aarzoo Aneja, Ms. Subiti Batra,  
Advocates

For the Respondent

: Mr. KKR Das, Advocate

For the Intervener

:

**ORDER**

Counsel for both the sides are present. The counsel for the Corporate Debtor prayed time for filing Vakalath and reply. At request, time is enlarged with a direction to file reply within two weeks by circulating copy to the other side. Thereafter, the Operational Creditor will be at liberty to the file Rejoinder, if any. Matter is posted for making final submissions.

List on 28.04.2020.

  
(SUMITA PURKAYASTHA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)